

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP 405/2005  
OA 29/2001

New Delhi, this the 08<sup>th</sup> day of November, 2005

**HON'BLE MR. M.P. SINGH, VICE-CHAIRMAN (A)  
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

Joginder Kumar  
S/o Shri Krishan Lal  
R/o Vill. Akbarpur Barothu,  
Sonepat, (Haryana).

...Petitioner

(By Advocate Shri Sanjay Sharm for Sh. S.L. Sharma)

VERSUS

1. Union of India,  
through its Secretary, Mr. Yogendra Narain  
Ministry of Defence,  
New Delhi.
2. Sh. Sudhir Kumar Col.  
The Director,  
Department of Senior Quality,  
Ministry of Defence,  
Assurance Estt. (L)  
19/12, National Stadium,  
New Delhi.  
(through its Director Sh. Sudhir Kumar). ....Respondents.

O R D E R (ORAL)

By Shri Mukesh Kumar Gupta, Member (J):-

By the present CP, applicant seeks initiation of proceedings under the Contempt of Court Act, 1971 for willful disobedience of directions issued by this Tribunal on 04.1.2001 in OA 29/2001.

2. Earlier applicant filed CP 559/2001, which was dismissed vide order dated 24.9.2001. Perusal of the aforesaid Contempt Petition indeed goes to show that – pursuant to Tribunal's directions dated 04.1.2001, respondents issued communication dated 12.3.2001 stating that since the applicant had not been

engaged on the date of issuance of DOP&T's OM dated 10.9.1993 he was not eligible for the benefits allowed in the said Scheme.

3. Since the present Contempt Petition has been filed second time for the same cause of action and that too beyond the limitation prescribed under Section 20 of Contempt of Court Act, 1971, it is not maintainable and the same is accordingly rejected in limine.

  
(Mukesh Kumar Gupta)  
Member (J)

  
(M.P. Singh)  
Vice-Chairman (A)

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